

1 SA-906-1999 IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR BEFORE HON'BLE SHRI JUSTICE DWARKA DHISH BANSAL ON THE 19th OF MARCH, 2025 <u>SECOND APPEAL No. 906 of 1999</u> ADITYA NARAYAN & ORS. AND OTHERS Versus

MOHD.KHALIL & ORS.

Appearance:

None for the appellants.

Shri N.K. Agrawal and Shri A.K. Singh - Advocates for the respondents.

<u>ORDER</u>

None for the appellants even in the second round.

2. On 25.07.2024 none had appeared on behalf of the appellants, therefore, this Court passed the following order :-

" Registry is directed to issue SPC to the appellants for 28.08.2024.

It is made clear that if none appears on behalf of the appellant(s) on the next date of hearing, this Court shall be at liberty to dismiss the appeal for want of prosecution.

List for final hearing in the final hearing list on 28.08.2024."

3. On 05.12.2024 also none had appeared on behalf of the appellants, therefore, this Court passed the following order:-

"In the interest of justice one more opportunity is hereby granted to the counsel for the appellant(s) to argue the matter with the stipulation that, if on the next date of listing none appears on behalf of



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the appellant(s), this Court shall be at liberty to dismiss the case for want of prosecution.

List after ten weeks for final hearing."

4. As today also none is appearing for the appellants, therefore, it appears that the appellants have lost their interest in prosecuting this case. Resultantly, this second appeal is **dismissed** for want of prosecution with cost of Rs.10,000/- (Rs. Ten Thousand Only).

5. It is made clear that, if any application for restoration is filed, the deposition of cost of Rs.10,000/- payable to the M.P. High Court Bar Association A/C Adhivakta Pariwar Kalyan Yojna (Union Bank of India, Account No. 519302010206966), shall be a condition precedent to entertain the application for restoration.

6. Misc. application(s), pending if any, shall stand closed.

(DWARKA DHISH BANSAL) JUDGE

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